NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI Company Appeal (AT) (Insolvency) No. 276 of 2020

In the matter of:

Sanjay LambaAppellant

Vs.

Corporate Bank & Anr.

....Respondents

Present:

Appellant: Mr. Gourab Banerji, Sr. Advocate with Mr. Abhijeet

Sinha, Mr. S. A. Haseeb, Ms. Raka Chatterjee and

Mr. Rajesh Kumar, Advocates.

Respondents: Ms. Somya Shree, Advocate.

Mr. Bilal Ali, Advocate for R-2 (IRP)

ORDER

16.03.2020: Learned counsel for the Appellant submits that in view of the prevailing situation, the Appellant could not avail the last opportunity granted by this Appellate Tribunal for making an offer for settlement to the Respondents. He prays for extension of time.

Keeping in view the prevailing situation of COVID-19, which has been declared pandemic, we are inclined to grant some more time. Let the Appellant make a concrete offer to Respondents for settlement within 10 days, which may be considered by the Respondents who may come up with some counter proposal and also hold negotiation with the Appellant with regard to the offer.

Meanwhile, the Respondents shall be at liberty to file their reply during the course of the day. Rejoinder, if any, may be filed by the Appellant within 10 days.

Post the appeal 'for orders' on 7th April, 2020.

[Justice Bansi Lal Bhat] Acting Chairperson

[Justice Anant Bijay Singh] Member (Judicial)

> [Shreesha Merla] Member (Technical)

am/gc